

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**

**IA(I.B.C)/680(CH)2022**

**IA(I.B.C)/987(CH)2024**

**And**

**CP (IB) No. 46/Chd/Hry/2022**

**IN THE MATTER OF**

**Phoenix Arc Private Limited**

...

**Petitioner**

**Versus**

**Vikram Sharma**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 15.05.2024**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.05.2024.

Sd/-

**Court Officer**